

- (b) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR) :

- (a) No, Sir.

(b) At present, the joint matrimonial property rights are governed by respective personal laws. Provisions for settlement and disposal of joint matrimonial properties at the time of divorce have already been made in respective personal laws and in some cases it is governed by customs and usages.

Ban on contesting elections after quitting Government jobs

†3022. SHRI RASHEED MASOOD : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission of India has chalked out any policy to check the growing tendency of contesting elections immediately after quitting Central Government job;

- (b) if so, the details thereof; and

- (c) by when this policy would be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR) : (a) to (c) The Election Commission has made a proposal to the Government to provide a suitable cooling off period for the Government officers retiring or leaving Government service and joining a political party in order to maintain their independence and neutrality in functioning while in office. The proposal is under consideration of the Government.

Holidays in courts

3023. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that there are highest number of holidays in the judiciary in comparison to other Government offices and establishments; and

(b) whether reducing the holidays, filling up all the vacancies of Judges and restricting the numbers of hearings could be helpful for early disposal of all the pending cases?

†Original notice of the question was received in Hindi.